

14.51 hrs.

Title: Need to include Santali, Ho, Munda and Kurukh languages in the Eighth Schedule to the Constitution- Laid.

SHRI SALKHAN MURMU (MAYURBHANJ) : I wish to bring to the attention of Central Government through you, Sir, that the tribals in general and particularly the tribals of Jharkhand State are deprived of their Fundamental Rights as enshrined in the Constitution of India.

Tribal languages i.e. Santali, Ho, Munda and Kurukh are yet to be included in the Eighth Schedule. Tribal Religion – SARNIA has been left out in the census of 2001. The tribal traditional self rule- Majhi Pargana and Manki Munda etc. are yet to be given the due recognition. Now tribal existence in their land is threatened by bringing in amendments in the Chhotanagpur Tenancy Act and Santal Pargana Tenancy Act.

The tribals of Jharkhand State and tribals of adjoining districts of Orissa and West Bengal and Assam are much aggrieved due to this. Hence, the tribals propose a massive rally on April, 14, 2002 to highlight their concern and demands at Jamshedpur (Jharkhand).

I request the Central Government to do the needful urgently.

*Treated as laid on the Table.